

[¹][Part-I]**[²][The Use of Electronic Communication and Audio-Video Electronic Means Rules, 2026].**

[¹][The procedure for Video Conferencing for Civil Matters in Subordinate Courts shall be followed as prescribed in Part-H of Chapter-1 of Rules & Orders of Punjab and Haryana High Court, Volume-V titled as] [²][**"The Use of Electronic Communication and Audio-Video Electronic Means Rules, 2026"**].

[¹]{Vide correction slip No. 82 Rules/II.D4 dated 10.12.2021 Chapter 1 Part-I was inserted as "Video Conferencing Rules for Subordinate Courts in the States of Punjab, Haryana and U.T. Chandigarh"}

[²]{Vide correction slip No. 92 Rules/II.D4 dated 10.04.2026, now the title i.e. "Video Conferencing Rules for Subordinate Courts in the States of Punjab, Haryana and U.T. Chandigarh" has been substituted with the title "The Use of Electronic Communication and Audio-Video Electronic Means Rules, 2026"}